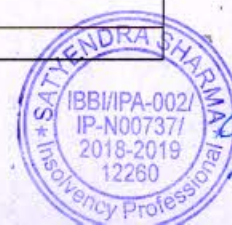


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS
OF
GX INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
	Name of corporate debtor	GX INDIA PRIVATE LIMITED (Formerly known as Genexis India Private Limited)
2.	Date of Incorporation of Corporate Debtor	20/09/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, ROC-Delhi
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	CIN: U32204DL2013FTC258275
5.	Address of the Registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Portal L-19A, 2 nd Floor, Malviya Nagar, south Delhi, Delhi-110017, India <u>ADDRESS OTHER THAN R/O WHERE ALL OR ANY BOOKS OF ACCOUNT AND PAPERS ARE MAINTAINED- as per MCA Portal</u> UNIT NO. 401, 4th FLOOR, JMD REGENT PLAZA NEAR INDIGO GURU DRONACHARYA METRO STATION MG ROAD GURGAON 122001,HARYANA, INDIA
6.	Insolvency commencement date in respect of corporate debtor	07 th July 2021, Copy of Order was made available to the IRP on 08 th July, 2021 by NCLT vide email dated 08.07.2021
7.	Estimated date of closure of insolvency resolution process	03 rd January 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Satyendra Sharma Reg.No. IBBI/PA-002/IP-N00737/2018-2019/12260
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: satyendrasirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza- II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: cirp.gxindia@gmail.com
11.	Last date for submission of claims	22 nd July, 2021



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	Relevant Forms and Details of authorized representatives are available at:	Relevant forms are available at http://www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against GX INDIA PRIVATE LIMITED (Formerly known as Genexis India Private Limited) vide order dated 07th July, 2021 in CP IB-3108/ND/2019 (Copy of Order was made available to the IRP on 08th July, 2021 by the NCLT vide email dated 08.07.2021).

The creditors of GX INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22nd July, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (under the Real Estate Project) in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees;
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

The respective forms may be downloaded from the URL <http://ibbi.gov.in/downloadform.html>



Satyendra Sharma
Interim Resolution Professional
GX INDIA PRIVATE LIMITED

Reg. No. IBBI/IPA-002/IP-N00737/2018-2019/12260

Date: 08.07.2021
Place: Agra

LOST OF SHARE CERTIFICATE

Notice hereby given that certificate in respect of below mentioned Equity shares of the M/s. CERA SANITARYWARE LIMITED ("Company") has been lost/misplaced and the holder of the said shares, Mr. Shivendar Singh Rautela has applied to the Company for issue of Duplicate share certificate in lieu of 50 Shares under Original Share Certificate No. 15097 belonging to Folio No.00003108 with distinctive Number 7191042 to 7191091. Any person having claims/objections in the said shares, should communicate to the Company at the Registered Office of the Company within 15 days from the date of publication of this notice, failing which the Company shall proceed to issue Duplicate Share Certificates.

FEDERAL BANK

YOUR PERFECT BANKING PARTNER
Regd. Office: Alwaye, Kerala

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branches of the Bank, which are overdue for redemption and which have not been regularized so far in spite of repeated notices, will be put for sale in the branch on or after 24.07.2021 as shown below:

The Federal Bank Ltd.
B-156, Lok Vihar, Road
no. 44, Pitampura, New
Delhi-110034
Place: New Delhi
Date: 10.07.2021
Branch-Manager
The Federal Bank Ltd.

RAMPAL SINGH
14536100010518

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS
OF
GX INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	GX INDIA PRIVATE LIMITED (Formerly known as Genexis India Private Limited) 20/09/2013
2. Date of Incorporation of Corporate Debtor	Registrar of Companies, ROC-Delhi
3. Authority under which corporate debtor is incorporated / registered	CIN: U32204DL2013FTC258275
4. Corporate Identity No./Limited Liability Identification No of corporate debtor	Registered Office as per MCA Portal L-19A, 2 nd Floor, Malviya Nagar, south Delhi, Delhi-110017, India ADDRESS OTHER THAN R/O WHERE ALL OR ANY BOOKS OF ACCOUNT AND PAPERS ARE MAINTAINED- as per MCA Portal UNIT No. 401, 4th FLOOR, JMD REGENT PLAZA NEAR INDIGO GURU DRONACHARYA METRO STATION MG ROAD GURGAON 122001, HARYANA, INDIA
5. Address of the Registered office and principal office (if any) of corporate debtor	07 th July 2021, Copy of Order was made available to the IRP on 08 th July, 2021 by NCLT vide email dated 08.07.2021
6. Insolvency commencement date in respect of corporate debtor	03 rd January 2022
7. Estimated date of closure of insolvency resolution process	Mr. Satyendra Sharma Reg.No. IBBI/PA-002/IP-N00737/2018-2019/12260
8. Name and registration number of the insolvency professional acting as interim resolution professional	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza-II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: satyendrasirip@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-3, Block No. 51, 1st Floor, Anupam Plaza-II, Above Axis Bank, Sanjay Place, Agra- 282002 Email: cirp.gxindia@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	22 nd July, 2021
11. Last date for submission of claims	No Class of Creditors could be ascertained at this stage.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Relevant forms are available at http://www.ibbi.gov.in/downloadform.html
14. Relevant Forms and Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against GX INDIA PRIVATE LIMITED (Formerly known as Genexis India Private Limited) vide order dated 07th July, 2021 in CP IB-3108/ND/2019 (Copy of Order was made available to the IRP on 08th July, 2021 by the NCLT vide email dated 08.07.2021). The creditors of GX INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22nd July, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (under the Real Estate Project) in Form CA. Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms: Form B for claims by Operational Creditors except Workmen and Employees; Form C for claims by Financial Creditors; Form CA for claims by Financial Creditors in a Class (under the Real Estate Project) Form D for claims by workmen and Employees; Form E for claims by Authorized Representatives of Workmen and Employees; Form F for claims by Creditors other than Financial Creditors and Operational Creditors. The respective forms may be downloaded from the URL <http://www.ibbi.gov.in/downloadform.html>

Sd/-
Satyendra Sharma
Interim Resolution Professional
GX INDIA PRIVATE LIMITED
Reg. No. IBBI/PA-002/IP-N00737/2018-2019/12260
Date : 08.07.2021
Place : Agra

NOTICE BOARD

CORPORATE ASSOCIATE DIARY

EVENTS, HONOURS



REVIEW – DFCCL

In EPC Contract, PMC (Project Management Consultant) plays a very important role in project completion. RK Jain, MD, DFCCL, recently reviewed PMC working for fast-track completion of the Western Dedicated Freight Corridor.



CEREMONY – BHEL

BHEL's first Medical Oxygen plant was formally handed over to SLG Hospitals Hyderabad in the presence of CMD and senior officials of BHEL as well as SLG Hospitals at BHEL's Hyderabad unit.



MOU – CRPF

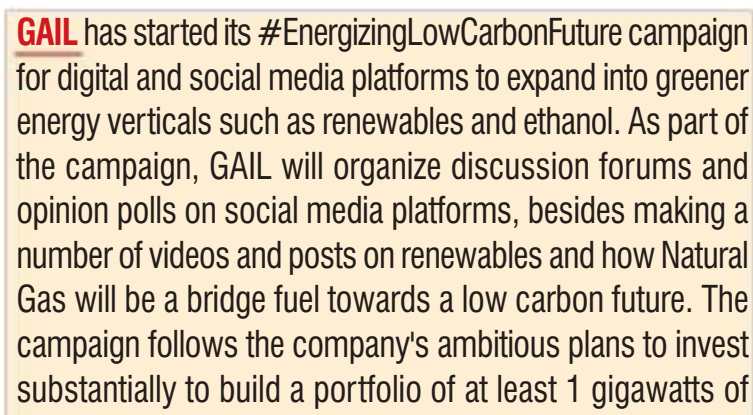
CRPF has signed a MoU with C-DAC to augment the technical capabilities of its force by training its manpower in advanced areas such as IoT, Cyber security, AI, HPC and Big Data Analytics.

BHEL Against stiff competitive bidding, BHEL has won a major order for the supply of 12 Steam Generators from NPCIL. The order has been won under NPCIL's Fleet Mode procurement programme and mandates supply of 12 Steam Generators for India's highest rated indigenously-developed 700 MWe PHWR to be set up at four different locations in the country.



VACCINATION CAMP – CWC

CWC recently organised 2nd on-site Covid Vaccination Camp for CWC, NAFED, CRWC & WDRA Staff and their family members at its Corporate Office, New Delhi. Total 150 persons got vaccinated out of which 113 administered their first dose.



GAIL has started its #EnergizingLowCarbonFuture campaign

for digital and social media platforms to expand into greener energy verticals such as renewables and ethanol. As part of the campaign, GAIL will organize discussion forums and opinion polls on social media platforms, besides making a number of videos and posts on renewables and how Natural Gas will be a bridge fuel towards a low carbon future. The campaign follows the company's ambitious plans to invest substantially to build a portfolio of at least 1 gigawatts of renewable energy and set up Compressed Biogas (CBG) as well as ethanol plants as it steps up efforts to expand the business beyond natural gas.

REC announced that it has successfully raised USD 400 million 5.5-year Reg S only bond issued off its Global Medium-Term Programme of USD 7 billion. Proceeds of the bond will be used to finance power projects in accordance with the approvals granted by the RBI from time to time and in accordance with the ECB Guidelines.

CANARA BANK launched an awareness campaign about cyber security recently. The self-driven video is an initiative by Canara Bank to spread awareness about the various kinds of online frauds. The video throws light on the online frauds. The video is performed exclusively by the employees of Canara Bank. The video has been uploaded on official social media handles of Canara Bank for creating awareness.

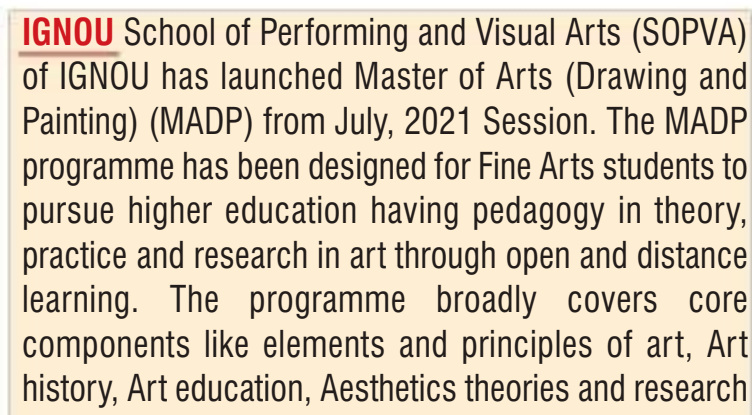
DFCCIL has been recognised for prompt filing of returns and payment of Goods and Services Tax (GST) for FY 2020-21, thereby contributing towards building a strong and resilient nation by the Central Board of Indirect Taxes and Customs (CBIC), Department of Revenue, Ministry of Finance, Government of India.

CRPF conducted a mega vaccination drive at 5 Battalion CRPF's campus in Mahavir Nagar, New Delhi under the aegis of Kriti Garg, DM West Delhi to immunize its personnel and their families against COVID-19.



VACCINATION CAMP – INDIANOIL

IndianOil in partnership with Dharmshila Narayana Hospital, Delhi organised a community vaccination camp at its Northern Regional Office in New Delhi, wherein 500 eligible local community members were vaccinated free of cost.



IGNOU School of Performing and Visual Arts (SOPVA) of IGNOU has launched Master of Arts (Drawing and Painting) (MADP) from July, 2021 Session.

The MADP programme has been designed for Fine Arts students to pursue higher education having pedagogy in theory, practice and research in art through open and distance learning. The programme broadly covers core components like elements and principles of art, Art history, Art education, Aesthetics theories and research methods; and develops awareness about appropriate art tools, material, techniques and methods to analyze and create their own art work.

ICAI has signed a MoU with Qatar Financial Centre (QFC), Qatar, for export of accounting services to Qatar and for exploring professional and business opportunities for ICAI members through collaborative initiatives. The MoU was signed by CA Nihar N Jambusaria, President, ICAI and Yousof Mohamed Al-Jaida, Chief Executive Officer, QFC. The agreement will pave the way for closer collaboration between QFC and ICAI on mutually beneficial initiatives.

BHIS Noida recently conducted a two-day Virtual inter-school "BHIS NOIDA MUN" in collaboration with IIMUN. The event aimed at mobilizing the young learners and future citizens of the country towards a global cause. It inspired the youth and prepared them to be future leaders.

KIET Dr. APJ Abdul Kalam Technical University along with One District and One Product, Govt. of Uttar Pradesh jointly organized the ODO Hackathon 2021 recently. The hackathon was themed to promote the Chikankari Industry of Lucknow district.

GRM OVERSEAS LIMITED
Registered Office: 128, First Floor, Shiva Market Pitampura North Delhi- 110034
Website: www.grmice.com | Email: grmice@grmice.com
Tel No: 011-47330330 | Fax No: 011-(0180) - 2655673
CIN: L74899DL1995PLC064007

REVISED RECORD DATE FOR BONUS ENTITLEMENT
Members of the Company are hereby informed that pursuant Regulation 42 of Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations 2015 Board of Directors of the Company at its meeting held on 09th July, 2021 has postponed and revised the record date from Wednesday, July 14, 2021 to Friday July 16, 2021. [Revised record date for Bonus Issue 2:1 i.e. 2 (two) new fully paid up Equity Share of face value of Rs.10/- (Rupee Ten Only) each of GRM Overseas Ltd shall be issued and allotted for every 1 (One) existing fully paid up equity share of face value of Rs.10/- (Rupee Ten Only) each of the Company. Further details and update in respect of the above can be viewed on the website of company at www.grmice.com and on the stock exchange website www.bseindia.com.

By order of the Board
FOR GRM OVERSEAS LIMITED
Sd/-
Atul Garg
(Managing Director)
Date : 09th July, 2021
Place : New Delhi

QRG INVESTMENTS AND HOLDINGS LIMITED
CIN: U52110DL1985PLC020650
904, 9th Floor, Surya Kiran Building, K G Marg, Connaught Place, New Delhi 110 001

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government
Regional Director, Northern Region
In the matter of Companies Act, 2013, Section 13(4) i/rw Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
And
In the matter of QRG Investments and Holdings Limited having its registered office at 904, 9th Floor, Surya Kiran Building, K G Marg, Connaught Place, New Delhi 110001

.....PETITIONER
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed on June 03, 2021 to enable the Company to change its registered office from the 'National Capital Territory (NCT) of Delhi' to the 'State of Haryana'. Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor Pl. Deendayal Aranyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the Petitioner Company at its registered office situated at 904, 9th Floor, Surya Kiran Building, K G Marg, Connaught Place, New Delhi 110 001.

For and on behalf of
QRG Investments and Holdings Limited
Surjit Kumar Gupta
Director, DIN: 00002810
Delhi, July 9, 2021

QRG ENTERPRISES LIMITED
CIN: U31900DL1991PLC043974
904, 9th Floor, Surya Kiran Building, K G Marg, Connaught Place, New Delhi 110001, India

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government
Regional Director, Northern Region
In the matter of Companies Act, 2013, Section 13(4) i/rw Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
And
In the matter of QRG Enterprises Limited having its registered office at 904, 9th Floor, Surya Kiran Building, K G Marg, Connaught Place, New Delhi 110 001

.....PETITIONER
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed on June 03, 2021 to enable the Company to change its registered office from the 'National Capital Territory (NCT) of Delhi' to the 'State of Haryana'. Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor Pl. Deendayal Aranyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the Petitioner Company at its registered office situated at 904, 9th Floor, Surya Kiran Building, K G Marg, Connaught Place, New Delhi 110 001.

For and on behalf of
QRG Enterprises Limited
Surjit Kumar Gupta
Director, DIN: 00002810
Delhi, July 9, 2021

Advertisement detailing petition
(Pursuant to Rule 35 of National Company Law Tribunal Rules, 2016)
Before National Company Law Tribunal, New Delhi, Court No. IV
(CAA) No. 66/ND/2021 with CA (CAA) No. 170/ND/2019
And
In the matter of Scheme of Arrangements
Of GSJ ENVO LIMITED ("TRANSFEROR COMPANY")
AND
GOODWILL APARTMENTS PRIVATE LIMITED ("TRANFEREE COMPANY")
NOTICE OF HEARING THE PETITION
Take notice that Company Petition under Section 230-232 of Companies Act, 2013, for obtaining sanction of the Scheme of Arrangements of GSJ Envo Limited ("Transferor Company") and Goodwill Apartments Private Limited ("Transferee Company") and their respective Shareholders and Creditors was presented by the Petitioner Companies on 11th February, 2020 and was listed for hearing on 5th July, 2021. The said petition is fixed for hearing before Bench IV of National Company Law Tribunal, New Delhi on 23rd August, 2021 at 10:30am.
Any person desirous of supporting or opposing the said Petition should send to the Petitioner's advocate, notice of his/her intention, signed by him/her or his/her advocate, with his/her name and address, so as to reach the Petitioner's advocate at Lex Alliance, Attorneys, A-414, Lower Basement, Defence Colony, New Delhi-110024 not later than two days before the date fixed for the hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.
Any person desirous of supporting or opposing the said Petition should send to the Petitioner's advocate, notice of his/her intention, signed by him/her or his/her advocate, with his/her name and address, so as to reach the Petitioner's advocate at Lex Alliance, Attorneys, A-414, Lower Basement, Defence Colony, New Delhi-110024 not later than two days before the date fixed for the hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.
Date: 08.07.2021
Office: Lex Alliance, Attorneys
A-414, Lower Basement, Defence Colony, New Delhi-110024
Sd/-
Vivek Singh
(Advocate for Petitioner Companies)

HINDUSTHAN URBAN INFRASTRUCTURE LIMITED
CIN: L31300DL1995PLC003141
Regd. office: 7th Floor, Kanchanjunga Building, 18, Barakhamba Road, New Delhi-110001
Email : investors@hindusthanurban.co.in, website: www.hindusthanurban.com, Ph. No: +91-11-23310001-05

NOTICE TO MEMBERS
Notice is hereby given pursuant to the provisions of Section 108 of the Companies Act, 2013 (the "Act"), read with Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standards on General Meetings, Regulation 47of (Listing obligations and Disclosure Requirements Regulations, 2015 ("Listing Regulations"), General Circular No. 14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 2/2021 dated January 13, 2021 and General Circular No. 10/2021 dated June 23, 2021 (the "MCA Circulars") and any other applicable Laws and Regulations, that the approval of the members of the Company is being sought through a Postal Ballot (only through remote e-voting) for the following business to be passed by way of special resolutions:
(1) Approval for increase in the remuneration of Mr. Raghavendra Anant Mody (DIN: 03158072) Chairman & Whole-time Director of the company.
(2) Approval for payment of remuneration to related party for holding the office or place of profit.
(3) Re-appointment of Mr. Sadhu Ram Bansal as an Independent Director (DIN: 06471984) (Non-Executive).
All members are hereby informed that:
1. The Company has on Friday, July 09, 2021 sent the Postal Ballot Notice by e-mail to those shareholders who have registered their e-mail addresses with the Company/RTA or their respective Depository Participants. In view of the continuing circumstances due to COVID-19 pandemic requiring social distancing and in compliance with the requirements of the MCA Circulars, hard copy of Postal Ballot Notice along with the Postal Ballot Forms and pre-paid business reply envelope will not be sent to the members for this Postal Ballot and shareholders are required to communicate their assent or dissent through remote e-voting system only.
2. The Company is pleased to offer its Members the facility to cast their vote by electronic means through e-voting facility provided by National Securities Depository Limited (NSDL) in compliance with the Act and the Listing Regulations. The voting through remote e-voting shall commence at 9.00 a.m. (IST) on Saturday, July 10, 2021 and ends at 5.00 p.m. (IST) on Sunday, August 08, 2021. The e-voting Platform would be disabled by NSDL thereafter.
3. The cut-off date for determining right of voting of members is Friday, June 25, 2021.
4. The Board of Directors of the Company has appointed Mr. Kapoor Chand Garg, Proprietor of M/s. KGC & Associates, Company Secretaries, New Delhi as Scrutinizer for conducting the e-voting in fair and transparent manner.
5. The Postal Ballot Notice has been hosted on the website of the Company viz: www.hindusthanurban.com under Investor relationship section and on website of the NSDL <https://www.evoting.nsdl.com>.
6. The updates of the Postal Ballot are also communicated to the Stock Exchange where the shares of the company are listed and the same can be viewed at www.bseindia.com.
7. The results of e-voting along with Scrutinizer's Report will be announced on Monday, August 09, 2021 through the website of the company www.hindusthanurban.com and will also be communicated to BSE Limited.
8. The procedure for e-voting is available in the Notice and also <https://www.evoting.nsdl.com>. In case the shareholders have any queries or issues regarding e-voting, please refer Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for shareholders available at the downloads section of <https://www.evoting.nsdl.com> or call on toll free no. 1800229902 or send a request to Mr. Amit Vishal, Senior Manager, NSDL at amitv@nsdl.co.in/022-24994360 or at evoting.nsdl.co.in. For further query/ grievances please contact the RTA at Skyline Financial Services Limited, D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, viren@skylineria.com/011-41044923.
By Order of the Board
For Hindusthan Urban Infrastructure Limited
Sd/-
M. L. Birimwala
President - Finance & Secretarial
FCS No. 1937

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT / REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
AND
IN THE MATTER OF
SA RESEARCH SERVICES PRIVATE LIMITED INCORPORATED UNDER THE COMPANIES ACT, 1956/2013 AND HAVING ITS REGISTERED OFFICE AT 69 LUCKNOW ROAD BANARAS DIASS ESTATE, TIMAR PUR, DELHI - 110054
CIN:U74220DL2009PTC196503
Email-id: sgoswami@healthace.com
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary general meeting held on, Monday, 05th July, 2021 to enable the company to change its Registered office from the NCT of Delhi to the State of Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI or through e-mail at rd.north@nrti.gov.in within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
SA RESEARCH SERVICES PRIVATE LIMITED
69 LUCKNOW ROAD BANARAS DIASS ESTATE, TIMAR PUR, DELHI - 110054
For and on behalf of the Board
SA RESEARCH SERVICES PRIVATE LIMITED
Sd/-
Date: 10.07.2021
Place: New Delhi
SUBHADEEP GOSWAMI
Director
DIN: 02405909
Address: Eastend Apartments, Block 5, Flat 706, Alansa Khand 2, Near CISE Camp, Indraprastha, Shigra Sun-C, Ghaziabad, Uttar Pradesh, India, 201014

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Circle Sashtra Centre, Circle Office Bulandshahr
E-Mail: CS212@bseb.co.in
cobrsamd@bseb.co.in Ph. No: 9771414649
CORRIGENDUM
The Possession Notice Was Published On 06.07.2021 In This Newspaper. Branch Address Published Circle SASTRA New Delhi, 2nd Floor, Vikrant Tower, Rajendra Place, New Delhi-110008 Wrong, Please Read as Circle Sashtra Centre, Circle Office Bulandshahr. Other terms and condition will be Same.
Date : 09.07.2021
Place : Bulandshahr
Authorized Officer,
Punjab National Bank

THE TRAVANCORE CEMENTS LIMITED
(AN ISO 9001:2015 COMPANY)
(A GOVT. OF KERALA UNDERTAKING)
NATTAKOM, KOTTAYAM-686 013.
Ph: 0481-236317/172.
E-mail: tc.materials@gmail.com

E-tenders are invited for design and project supervision consultancy for establishing clinker grinding unit for manufacturing grey cement.
For more details, visit
www.etenders.kerala.gov.in.
Last date: 21.7.2021.
Tender Id: 2021_TCL_428190_1.
(Sd/-) Managing Director

बैंक ऑफ बड़ोदा Bank of Baroda
Recovery Department, East Delhi Region, 1st Floor, 16 Sansad Marg, Bank of Baroda Building, New Delhi-110001
CORRIGENDUM

Refer to Advertisement Published in this newspaper on 06-07-2021. The general public is to inform that the E-Auction in Account of M/s Ananya Hoseiry Pvt. Ltd., had to be e-auctioned on 28-07-2021 stands withdrawn from E-Auction.

Place : New Delhi, Authorized Officer,
Date : 09-07-2021, Bank of Baroda

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT / REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
AND
IN THE MATTER OF-
SMILAX SOLUTIONS PRIVATE LIMITED INCORPORATED UNDER THE COMPANIES ACT, 2013 AND HAVING ITS REGISTERED OFFICE AT HOUSE NO.69, LUCKNOW ROAD, NEAR DU METRO STATION, BANARASDIASS ESTATE, TIMAR PUR, NEW DELHI, 110054
CIN:U72300DL2013PTC259891, E-mail-id: sgoswami@healthace.com

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary general meeting held on, Monday, 05th July, 2021 to enable the company to change its Registered office from the NCT of Delhi to the State of Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI or through e-mail at rd.north@nrti.gov.in within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
SMILAX SOLUTIONS PRIVATE LIMITED
House No.69, Lucknow Road, Near DU Metro Station, Banarasiadass Estate, Timar Pur, New Delhi - 110054
For and on behalf of the Board
SMILAX SOLUTIONS PRIVATE LIMITED
Sd/-

Date: 10.07.2021
Place: New Delhi
SUBHADEEP GOSWAMI
Director
DIN: 02405909
Address: Eastend Apartments, Block 5, Flat 706, Alansa Khand 2, Near CISE Camp, Indraprastha, Shigra Sun-C, Ghaziabad, Uttar Pradesh, India, 201014

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In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
AND
IN THE MATTER OF-
SA RESEARCH SERVICES PRIVATE LIMITED INCORPORATED UNDER THE COMPANIES ACT, 1956/2013 AND HAVING ITS REGISTERED OFFICE AT 69 LUCKNOW ROAD BANARAS DIASS ESTATE, TIMAR PUR, DELHI - 110054
CIN:U74220DL2009PTC196503
Email-id: sgoswami@healthace.com

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary general meeting held on, Monday, 05th July, 2021 to enable the company to change its Registered office from the NCT of Delhi to the State of Uttar Pradesh.
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SA RESEARCH SERVICES PRIVATE LIMITED
69 LUCKNOW ROAD BANARAS DIASS ESTATE, TIMAR PUR, DELHI - 110054
For and on behalf of the Board
SA RESEARCH SERVICES PRIVATE LIMITED
Sd/-
Date: 10.07.2021
Place: New Delhi
SUBHADEEP GOSWAMI
Director
DIN: 02405909
Address: Eastend Apartments, Block 5, Flat 706, Alansa Khand 2, Near CISE Camp, Indraprastha, Shigra Sun-C, Ghaziabad, Uttar Pradesh, India, 201014

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